

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**IA No. 293 of 2014 & IA No. 294 of 2014  
in DFR No. 1684 of 2014**

**Dated : 13<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Bangalore Electricity Supply Co. Ltd. & Ors. ...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)**

<b>Counsel for the Appellant(s):</b>	<b>Mr. B.C. Thiruvengadam</b>
<b>Counsel for the Respondent(s):</b>	<b>Mr. Vishal Gupta for R-3 and 4</b>
	<b>Mr. G.S. Kannur for R - 6&amp;7</b>
	<b>Mr. Shridhar Prabhu</b>

**ORDER**

**(IA No. 293 of 2014 – for waiver of court fee)**

We have heard the Learned Counsel for the Applicant in the Application for waiver of court fee. Since, we do not find any valid ground to allow the Application for waiver of court fee, we dismiss the same.

Accordingly, the Learned Counsel for the Applicant/Appellant is directed to deposit the Court fee in the Registry on or before 20.08.2014.

**...2/-**

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**ORDER**

**(IA No. 294 of 2014 – for condonation of delay)**

Mr. Vishal Gupta, Learned Counsel undertakes to file vakalatnama on behalf of Respondent nos. 3 and 4. Mr. G.S. Kannur, Learned Counsel, undertakes to file vakalatnama on behalf of Respondent nos. 6 and 7.

We have heard the Learned Counsel for the Applicant in the Application to condone the delay of 216 days in filing the Appeal. The Application has been stoutly opposed by the Learned Counsel for the Respondent nos.3 and 4. He seeks some time to file the reply. Accordingly, he is directed to file his reply on or before 27.08.2014 after serving copy on the other side. The Learned Counsel appeared on behalf of the objectors before the State Commission opposed the Application to condone the delay and seeks permission to file the Application for impleadment. Accordingly, the Learned Counsel for the objectors is at liberty to file the same as well as the reply to the condonation of delay Application.

Post the matter for hearing the Application to condone the delay on **27.08.2014 at Delhi Bench.** In the meantime, the Learned Counsel Applicant is directed to serve the papers on the other side.

**(Rakesh Nath)**  
**Technical Member**  
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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**